



ITEM NO.5

COURT NO.1

SECTION II

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

**IA 200789/2022 in Criminal Appeal No(s). 88-89/2015**

**SHAHROZ ALI & ORS.**

**Appellant(s)**

**VERSUS**

**THE STATE OF UTTAR PRADESH**

**Respondent(s)**

**(WITH IA No. 200789/2022 - GRANT OF BAIL)**

**Date : 05-01-2023 This application was called on for hearing today.**

**CORAM :**

**HON'BLE THE CHIEF JUSTICE**

**HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA**

**For Appellant(s)** Mr. Tanvir Mir Ahmed, Adv.  
Mr. Rishi Bharadwaj, Adv.  
Mr. Arvind Kumar Gupta, AOR  
Mr. Abhiesumat Gupta, Adv.  
Mr. Vaibhav Suri, Adv.

**For Respondent(s)** Mr. Sarvesh Singh Baghel, AOR

**UPON hearing the counsel the Court made the following**  
**O R D E R**

**IA 200789/2022 in Criminal Appeal No(s). 88-89/2015**

- 1 Against the conviction of the applicant (Yamin) of an offence punishable under Section 302/149 of Indian Penal Code 1860, appeals are pending before this Court.
- 2 The applicant is A-6. He is 81 years of age and has undergone imprisonment for about eight years and six months. Two of the co-accused have been granted bail.

- 3 Having regard to the above circumstances, particularly the age of the applicant, the applicant is directed to be released on bail, subject to such terms and conditions as may be imposed by the Sessions Court in connection with Session Trial No 525 of 1979.
- 4 The IA is disposed of.

**(SANJAY KUMAR-I)**  
**DEPUTY REGISTRAR**

**(SAROJ KUMARI GAUR)**  
**ASSISTANT REGISTRAR**